

Act No. XXXIII OF 1947

[PASSED BY THE INDIAN LEGISLATURE]

(Received the assent of the Governor General on the 18th April 1947.)

An Act further to amend the Negotiable Instruments Act, 1881.

XXVI of 1881
WHEREAS it is expedient further to amend the Negotiable Instruments Act, 1881, for the purpose hereinafter appearing;

It is hereby enacted as follows :—

1. This Act may be called the Negotiable Instru- short title, ments (Amendment) Act, 1947.

2. To Chapter XIV of the Negotiable Instruments Act, 1881, the following section shall be added, section 131A in Act XXVI of 1881, namely :—

“ 131A. The provisions of this Chapter shall apply Application to any draft, as defined in section of Chapter 85A, as if the draft were a cheque.” to drafts.

Price anna 1 or 1½.